BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

C.P. (I.B) No. 20/9/NCLT/AHM/2017

Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 12.05.2017

Name of the Company:

R.L. Steel & Energy Ltd.

V/s.

Shyam Industries Ltd.

Section of the Companies Act:

Section 9 of the Insolvency and Bankrupcy

<u>Code</u>

S.NO. NAME (CAPITAL LETTERS)

DESIGNATION

REPRESENTATION

<u>SIGNATURE</u>

1 MAULIK DANAVATI

ADVOCATÉ

R.L. STEEL G [NERGY LTD

2.

OPERATIONAL CREDITOR)

<u>ORDER</u>

Learned Advocate Mr. Maulik Nanavati present for Operational Creditor/ Petitioner. None present for Corporate Debtor.

Heard arguments of Learned Counsel for Petitioner.

Petitioner is directed to comply with the following defects:

- 1. Proof of service of demand notice shall be filed.
- 2. Serve notice of date of hearing and copy of this order to corporate debtor and file proof of service.

List the matter on 18.05.2017 for hearing before admission.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL

Dated this the 12th day of May, 2017.